[Shri Kanwar Lal Gupta]

stration was against the personal views expressed by Mr Morarjibhai about (*Interruptions*)

SHRI C M STEPHEN Why don't you allow a discussion on this?

MR SPEAKER In fact, in the list, there was a statement to be made by the Home Minister day before yesterday The statement was not made When some Member wants to make a statement, an opportunity will always be available to the Government to contradict it There is no difficulty at all

SHRI KANWAR LAL GUPTA The point of order is regarding your permission to make a statement (*Interruptions*)

MR SPEAKER There is no point of order It is not subject to a point of order

SHRI KANWAR LAL GUPTA They were using stones and lathis

MR SPEAKER It is upto the Minister to say that

SHRI C M STEPHEN Is it a point of order?

MR SPFAKER It is not a point of order

SHRI KANWAR LAL GUPTA He has challenged the *bona fides* of the Prime Minister It is highly objectionable

MR SPEAKER Now the next item regarding Hindustan Tractors Limited

---

12.52 hrs

HINDUSTAN TRACTORS LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL—*Contd*

MR SPEAKER Now further consideration of the following motion moved by Shri George Fernandes on the 21st March, 1978, namely.

"That the Bill to provide for the acquisition and transfer of the undertakings of Hindustan Tractors Limited, Vishwamitri, Vadodara, for the purpose of ensuring the continuity of production of goods which are vital to meet the needs of the general public and for matters connected therewith or incidental thereto, be taken into consideration"

PROF P G MAVALANKAR (Gandhinagar) Mr Speaker Sir, I rise to support my good friend Mr George Fernandes who has moved the Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Bill so ably by not only presenting a case for nationalization but also by giving a very long and convincing factual statement and details as to why this particular measure has had to come before this House I am not one of those who believe that nationalization for nationalization's sake is always good My friend the Socialist leader will also agree with me that a doctrinaire approach to socialism or socialism as doctrinaire socialism will be harmful We must be pragmatic (*Interruptions*) It must be pragmatic and must be based on the highest considerations of national interest and good economy and good fiscal management in the country Therefore I do not want to raise the question of nationalisation in this debate even though I am also a convinced socialist I belong to those individuals in this country who may not belong to a particular wing of the Socialist Party, and yet call themselves Socialists because we believe in social justice and in moving towards an egalitarian society We want to get rid of the large disparities of wealth As Harold Laski said there must be sufficiency for all before there is superfluity for some So I am convinced of this argument and I am glad it was left to Shri George Fernandes to pilot this particular Bill

The Hindustan Tractors in Gujarat has, I must say, a certain unfortunate but, at the same time, unique history. Hindustan Tractors Limited in Gujarat is the only unit of automotive industry in production in that State. Not only 1,250 persons are employed in this tractor plant but also more than 5,000 workers of over 300 small and medium scale anciallary industries developed around the plant in Gujarat are dependent—upon the functioning, development and growth of this unit. Therefore, whatever you do with regard to Hindustan Tractors now is bound to benefit a large number of ancillary industries, workers in the main plant and many more workers in the various units which are producing one or more components required by the tractor.

I do not want to go into the history of the entire mismanagement, or particularly into the mismanagement of Hindustan Tractors, when it was in the hands of the private management of Shri Pashabhai Patel and family. But I want to ask Shri George Fernandes one pointed question, because I know the whole history and I agree with him in many of the things he has mentioned. In the Statement of Objects and Reasons, he started by saying:

> "For various reasons including mismanagement the Company began to show steady decline in production and incurred heavy losses, facing imminent closure."

I wish that in the reply at least he would tell the House as to what were some of those mismanagements or misdeeds of the erstwhile private Company, because the House must know them. When he makes a case for transferring something from the private enterprise to public enterprise we cannot do it only on the basis of a doctrinaire approach. We do it because we consider it pragmatic and important on practical considerations, on economic considerations. I hope he will deal with that aspect of the question to some extent in his answer.

When this tractor company was in the private hands during the period 1963—68, unfortunately, there was mismanagement and the company could not cope up with the work. It reached such a stage in 1972 that it almost came to a grinding halt. So, the Government of India had to take this plant into their hands in 1973 under the Industries (Development and Regulation) Act, 1951.

At this stage I want to ask my hon. friend whether it would not be equally right and proper for him to find out whether a case exists or does not exist—in my opinion it does exist—for taking over at least a few of such totally mismanaged and inefficient units, which are in any case liable to be brought to perfectly healthy conditions, given the proper equipment, proper modernisation and proper financing. If the sick units can be brought back to healthy units, why should Government stop with the taking over of Hindustan Tractors? They should take over some other mills, like they recently did with Shubhaluxmi Mills and Priya Luxmi Mills of Gujarat. I am glad recently the Government of India have asked the Gujarat Government to look after these mills. Similarly, there is the Luxmi Cotton Mills in Ahmedabad and some other units in Kalol and Kadi in Gujarat and in other parts of the country. Why should not Shri George Fernandes and Shri Mohan Dharia, the Commerce Minister, sit together and find out whether there is also not a case for taking over under the Industries (Development and Regulation) Act, 1951 some of these sick units. I cannot build up a case for taking over every sick mill. Otherwise, every owner would try to make his unit sick so that it will be taken over and made healthy by the Government. I do not want that to happen. My only

[Prof. P. G. Mavalankar]

point is, as in the present case, there is a case for taking over some of the sick mills in other cases also.

MR SPEAKER: Only 30 minutes are left. There are other speakers.

PROF. P. G. MAVALANKAR: Only two or three points in two or three minutes Let me complete.

MR SPEAKER: No, no. The Lunch Hour is there.

PROF. P. G MAVALANKAR: I can speak after lunch

MR SPEAKER: No, no

PROF. P. G. MAVALANKAR. Then kindly give me one and a half minutes more

I would like to know whether the compensation amount is going to be given only to the Government of Gujarat and the State Bank of India or other creditors also who are in difficulties, whether their claims will also be looked into. May be there is an order of priorities, but I do not want the compensation of Rs. 1 1/2 crores to go merely to the Government of Gujarat and the State Bank of India, leaving aside the other institutions

Coming to workers' dues, I am sure my hon friend, Shri George Fernandes who has been a trade union leader, will agree with me that the workers should not suffer under any circumstances They should get their dues not only for the post-takeover period, I would even go to the extent of saying that it should cover the pre-takeover period. He must give an assurance on the floor of the House that he will solemnly go into their question and see that they do not suffer. If he does that, it will be a good case, a fit case. Not only in the case of Hindustan Tractors should this apply, the same principle can be applied to all such units where the workers, for no fault of theirs—they are prepared to give their work, which is their capital—are put to difficulties; they should also be given benefits and advantages.

I congratulate my hon. friend on having brought this Bill and thereby given an opportunity to hundreds of workers and entrepreneurs to display their talent in this country

MR. SPEAKER: The House stands adjourned till 2 p.m. The debate will continue after Lunch.

13.02 hrs.

The Lok Sabha adjourned till Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at Ten Minutes past Fourteen of the Clock

[SHRIMATI PARVATHI KRISHNAN *in the chair.*]

HINDUSTAN TRACTORS LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL—*Contd.*

MR CHAIRMAN: I would like to draw the attention of the Members to the fact that we have only thirty minutes left for this Bill. I have a list of three speakers. Therefore, I would request the Members to cooperate with me in getting through the business.

The Minister will take...

THE MINISTRY OF INDUSTRY (SHRI GEORGE FERNANDES): 10 to 12 minutes.

MR. CHAIRMAN:.. 10 to 12 minutes. So, the Members will have five minutes each. Mr. Tyagi.

श्री ओम प्रकाश त्यागी : (बहराइच) : सभापति महोदय, मैं पहले तो आप को इस चेयर पर बैठने के लिए बधाई दे दूं और फिर यह कहता हूं कि यह जो विषय है यह बहुत गंभीर है और सरकार ने जो इस कम्पनी को लिया है, मैं समझता हूं कि इस को लेने के पहले इस बारे में काफी सोचा होगा। सरकार ने जो इस को लिया है, उसके लिए मुझे कोई आपत्ति नहीं है परन्तु सरकार ने जिस ढंग से इसको लिया है, उस के बारे में मैं यह पूछना चाहूंगा कि सरकार ने जो इस का राष्ट्रीयकरण किया है, उस का आधार क्या था, इस कम्पनी के राष्ट्रीयकरण का आप के पास बेसिस क्या था। सन् 1971 में इस फैक्ट्री के बारे में एक कमीशन बना था और उस की रिपोर्ट आई थी। मैं जानना चाहता हू कि उस रिपोर्ट में क्या राष्ट्रीयकरण के लिए कोई आधार दिया गया था और कमीशन ने जो रिपोर्ट दी थी, क्या उस रिपोर्ट को आप टेबिल पर रखने के लिए तैयार है। उस रिपोर्ट में यह शिकायत की गई थी कि कम्पनी की तरफ से ट्रैक्टरों के जो ज्यादा दाम रखे गये थे, उन दामों के ज्यादा होने का कारण सरकार के भिन्न भिन्न कर थे। इस प्रकार की आपत्ति सरकार के बारे में की गई थी और उस कम्पनी के लेने के लिए तो नही की गई थी। फिर भी सरकार ने इस कम्पनी को लेने का निर्णय लिया है, मुझे इस मे आपत्ति नही है परन्तु जब हम डेमोक्रेसी मे विश्वास करते हैं, तो किसी कम्पनी को लेने के लिए हमारे पास कोई डेमोक्रेटिक आधार होना चाहिए। मैं समझता हूं कि मंत्री महोदय मुझे इस का जवाब देंगे। मैं यह भी जानना चाहता हूं कि जब कमीशन ने अपनी रिपोर्ट दी तो क्या सरकार ने उस कम्पनी के अधिकारियों या मालिकों से कोई स्पष्टीकरण मांगा कि इस प्रकार की रिपोर्ट है और आप के पास इसका क्या जवाब है और जवाब आने के पश्चात् क्या आप को वह जवाब असंतोषजनक मालूम पड़ा और फिर आपने उस के राष्ट्रीयकरण करने का निर्णय लिया। क्या यह भी सच है कि कमीशन की रिपोर्ट मे सरकार के ऊपर यह आक्षेप है कि गवर्नमेंट की नीति के कारण ट्रैक्टरो के दाम ज्यादा है और टैक्टरो के दामों को नीचे लाने के लिए सरकार को चेष्ठा करनी चाहिए।

दूसरी बात यह है कि उस कम्पनी के ऊपर कुछ लाइबीलिटीज भी होगी। शेयर-होल्डर्स का पैसा उस मे होगा, जिन लोगों ने उस कम्पनी को सामान दिया होगा, उनका कर्जा भी कम्पनी पर होगा। मै जानता हूं कि इस प्रकार की घटनाए है कि राष्ट्रीयकरण के बाद इन चीजों का क्या बनता है? आपने बम्बई मे एक कपडे की मिल ली। मैं उन को खुद जानता हूं। इमर्जेन्सी के टाइम पर उन को गिरफ्तार किया गया। प्रताप सिंह सूरज बल्लभ दास की वह मिल थी और उस के पश्चात् मिल के एक विंग, स्पीनिंग मिल, मे आग भी लग गई। उस समय पर सरकार ने उस मिल भाग को बनने नही दिया और उस मिल पर कम से कम 15 लाख रुपये का घाटा चार, पाच महीने तक होता रहा। 2 करोड रुपये की प्रोपर्टी उस मिल की थी लेकिन मेरा कहना यह है कि उस की लाइबीलिटीज को आप ने नही लिया। मेरा अपना मत यह है कि राष्ट्रीयकरण के बाद हिन्दुस्तान मे जो भी कोई फैक्ट्री पब्लिक सेक्टर मे है वह सब घाटे में जाती है। इसलिए मै समझता हू कि सरकार को इस प्रकार की स्थिति से बचना चाहिए। मै चाहता हूं कि सरकार यह देखे कि प्राइवेट सैक्टर में जो धाधलिया होती है वह न हो। सरकार का कट्रोल इसी दृष्टकाण को सामने रख कर होना चाहिए तभी ये कारखाने घाटे से बच सकते हैं।

एक बात का मै सरकार से यह आश्वासन चाहता हूं कि इस कारखाने में जो ट्रेक्टर्स

[श्री ओम प्रकाश त्यागी]

बनेंगे वे देश की आवश्यकता के अनुसार बनेंगे। देश के काश्तकारों की आवश्यकताओं को ध्यान में रख कर इस कारखाने में ट्रैक्टरों का निर्माण होना चाहिए हमारे देश को जापान की तरह छोटे ट्रैक्टरों की आवश्यकता है। हमारे यहां जमीन पर सीलिंग हो रही है, परिवारों में जमीन बटती चली जा रही है जिसमें जमीन कम होती जा रही है। इसलिए इस देश में छोटे ट्रैक्टरों की जरूरत है। हमें ट्रैक्टरों के मामले में पाश्चात्य देशों की नकल नहीं करनी चाहिए। अब तक हमें उनकी नकल करते रहे हैं। बड़ा ट्रैक्टर जो कि इतनी बड़ी कीमत का पड़ता है, उस के लिए काश्तकार कहां से पैसा लाएगा? काश्तकार को आज छोटे ट्रैक्टर की आवश्यकता है जो कि वह खुद चला सके और खुद ठीक कर सके। मैं मंत्री जी से इस प्रकार की योजना के आश्वासन की मांग करता हूं और चाहता हूं कि वे आश्वासन दें कि वे इस ट्रैक्टर के कारखाने में छोटे ट्रैक्टर्स बनायेंगे जिनको कि काश्तकार खरीद सके और उन्हें अपने आप इस्तेमाल कर सके। जिस प्रकार के ट्रैक्टर्स की इस देश को आवश्यकता है उसी प्रकार के ट्रैक्टर्स इस कारखाने में बनने चाहिए।

श्री राम किशन (भरतपुर) सभापति महोदया यह जो विधेयक सदन में प्रस्तुत हुआ है इसका मैं समर्थन करता हूं मैं इस विधेयक का इस लिए भी समर्थन करता हूं कि राष्ट्रीयकरण के नाम को कांग्रेस सरकार ने जानबूझ कर बहुत बदनाम कर दिया था। वह राष्ट्रीयकरण की चर्चा करती रही और राष्ट्रीय उद्योगों में घाटा देती रही। पहली बार यह उद्योग मुनाफे में जा रहा है। यह इस बात का जाहिर करता है कि प्राइवेट हाथों में ही नहीं, यदि सरकार का संचालन ठीक हो तो ये उद्योग भी ठीक तरह से चल सकते हैं। जो लोग राष्ट्रीयकरण का विरोध करते हैं उनके दिमाग में यह बात साफ हो जानी चाहिए कि जितने भी औद्योगिक यूनिट्स हैं, चाहे कपड़े के हों, चाहे जूट के हों, ये सब प्राइवेट हाथों में हैं, जब इनमें घाटा आ सकता है तो सरकारी उद्योग में घाटा क्यों नहीं आ सकता। इसलिए जो लोग यह कहते हैं कि राष्ट्रीयकरण गलत है, मैं समझता हूं, उनका मजबूती के साथ विरोध करना चाहिए।

सभापति महोदय, जहां तक इस कारखाने का सम्बन्ध है, मैं इसके सम्बन्ध में उद्योग मंत्री जी से दो-तीन चीजों की जानकारी चाहूंगा। पहली तो यह कि यह कारखाना जो करोड़ों रुपये के मुनाफे में गया, क्या यह प्रबन्ध की वजह से गया या मूल्य वृद्धि के कारण मुनाफे में गया? इसकी जानकारी निश्चित तौर पर उद्योग मंत्री जी को है।

दूसरे आज किसान को जिस कीमत पर ट्रैक्टर मिल रहा है उसके कारण आज साधारण किसान उस ट्रैक्टर को काम में नहीं ला सकता है और बड़े किसान के लिए जो यहां ट्रैक्टरों का निर्माण हो रहा है, मैं समझता हूं कि देश की आबादी, भूमि सम्बन्ध और सामाजिक व्यवस्था को, देखते हुए यह बहुत गैर-जरूरी है। इसलिए देश में छोटे ट्रैक्टरों का उत्पादन होना चाहिए जैसे कि जापान में चलने वाले ट्रैक्टर हैं।

जहां तक इस कारखाने का सम्बन्ध है, सरकार ने इसको लेने का निश्चित तौर पर ठीक फैसला किया है। यह फैसला स्वागतयोग्य है। मैं तो चाहूंगा कि जिसकी यूनिट्स को सरकार अपने हाथ में लेती है उनके मालिकों को किसी प्रकार का मुआवजा भी नहीं देना चाहिए और इस प्रकार का संविधान में संशोधन कर देना चाहिए। क्योंकि किसी भी कारखाने में मालिक की निजी पूंजी बहुत कम लगी होती है। अधिक-

तर पैसा उसमे सार्वजनिक ही लगा होता है और फायदा उठाते हैं उनके मालिक। सरकार को इस बात पर गंभीरता से विचार करना चाहिए।

जहां तक जनता पार्टी के दृष्टिकोण का सम्बन्ध है, हमने सम्पत्ति के अधिकार को समाप्त करने की बात कही है। इस दिशा में हमें तेजी से आगे बढ़ना चाहिए जिससे जनता पार्टी का विश्वास देश के अन्दर जाग्रत हो सके। अगर हम किसी प्रकार के दबाव मे आकर निहित स्वार्थों के दबाव में आकर दूसरी लाइन पर चले गये तो हमारा रास्ता अवरुद्ध हो जाएगा, हमारा रास्ता रुक जाएगा। हम उद्योग ने जो मेहनत करके अपने पैरों पर खड़ा हुआ है, गुजरात मे इसमें छोटे छोटे उद्योगों को खड़ा किया है। जिनमे पाच हजार लोगों को रोजगार मिला हुआ है, किसी वक्त उनकी सख्या घट गई थी, अब वह दुबारा साढे बारह हजार के करीब पहुच गई है, वे सब इस बात का प्रतीक है कि अगर उद्योग मे संचालन ठीक हो तो हम सरकारी उद्योगों में भी मुनाफा कर सकते है और मुनाफा करने भी जा रहे है।

आज राष्ट्रीय उद्योगों के दो तरह के विरोधी है। एक तो वे है जो निहित स्वार्थों का प्रतिनिधित्व करते है। दूसरे वे लोग है जो कांग्रेस सरकार के घाटा दिये जाने के कारण इससे भयभीत हैं। मैं सदन की मारफत उद्योग मत्री जी से कहना चाहूंगा कि जैसी कि उनकी समाजवाद और राष्ट्रीयकरण की मान्यता रही है और वे इसके कायल भी रहे हैं, ये दोनो इस देश के लिए बहुत जरूरी है। इन कदमों से विचलित होने की किसी तरह की जरूरत नहीं है। मजबूती से इस दिशा की ओर बढ़ना चाहिए। कांग्रेस ने राष्ट्रीयकरण को जो बदनाम कर दिया था इन सारे उद्योगों को मुनाफे में चला कर राष्ट्रीयकरण के पक्ष में हवा बनानी चाहिए। हमारी सफलता की सब से बड़ी कुंजी यही हो सकती है।

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): Com. Chairperson, I am grateful to the hon. Members who have participated in the debate and have extended support to this Bill to nationalise the Hindustan Tractors Ltd. Some questions have been raised by the Members in the course of the discussion. I shall try and answer these questions briefly so that if there are any misunderstandings in regard to this particular unit and also in regard to our policy regarding the sick units in general, those misunderstandings are removed.

Shri Saugata Roy yesterday asked a question, why is it that we are handing over this unit to the State Government; is it because of the Janata Government at the Centre and the Janata Government in the State? The fact is that the Gujarat Agro Industries Corporation has been running this unit for the last five years and in Gujarat during these five years, there have been Governments of the two Congress Parties, Janata Morcha and now the Janata Party.

AN HON. MEMBER: In between Governor's rule.

SHRI GEORGE FERNANDES: It was again the rule of the then Congress Party.

Therefore, when one takes a decision about nationalising a unit and handing it over to a public sector enterprise to administer it, I do not think any political considerations at all come. However, there are some reasons as to why the Gujarat Government is being asked to take over this unit in its sector and run it. These are financial reasons, these are not political reasons. The Gujarat Government have invested 36.58 lakhs of rupees in this unit through the Gujarat Agro Industries Corporation. They have given a guar-

[Shri George Fernandes]

antee for a sum of Rs. 154 lakhs in regard to this undertaking. They also agreed to provide Rs. 130 lakh additional equity which is needed to put this unit on its feet in a proper way. They are also providing for carry-over of liabilities to the extent of Rs. 5 42 crores of this unit. The manufacture and sale of the tractors produced by this unit would primarily be in Gujarat

Therefore, for all these reasons, we decided that the unit should be run by the Gujarat Agro Industries Corporation, that is Gujarat Government There are no political reasons and I would like to assure the House that while taking decisions of this nature no political considerations will ever come into play

Shri Saugata Roy also raised the question of our overall policy on sick units—whether it is based on political or economic considerations or whether it would depend on the number of workers in the units which go sick As I have repeatedly said in this House, we are currently engaged in formulating a policy on the take-over of the sick units It will take me a few more days to present the policy of to the House. But I would like to assure everyone that there will be no political considerations where sick units are concerned Invariably the workers' jobs is of a considerable concern, but, one factor that will have to be taken into account, while finally formulating the policy on the sick units, is the overall availability of resources. After all you have limited resources in the country and you have to strike a balance somewhere on the use of these resources—whether pumping in of more money in a sick unit is going to pay bigger dividends in terms of job creation than setting up a new unit and then between putting money in industrial units and making it available for the agricultural sector which is our priority area This is an economic consideration which will certainly weigh with us in formulating the policy towards sick units' take-over.

A number of members have referred to the outstandings of the small creditors. There are certain outstandings, Commorade Chair-person, which we may not be able to fulfil immediately. There are certain outstandings which we may not be able to fulfil at all. There has been a certain policy adopted in regard to the take-over of the units, the policy that has been in operation for some time now.. . (*Interruptions*) I have my own reservations about it Let me be very honest about it; I have my own reservations about it. Then, of a unit goes sick and if over a period of time the people who were running it have run up debts running into crores of rupees, then asking the exchequer to go on bailing out everyone in the country is a proposition which, I am sure, this House itself will never accept. I perfectly understand the problem when it confronts each one of us. If I am the affected individual, then the problem stares at my face in all its magnitude, fair enough, but when this House is going to be confronted with a situation where a hundred sick units tomorrow line up and each one has outstandings due to creditors, due to depositors and due to share-holders running into crores of rupees and if the exchequer is going to be asked, 'The workers are losing their jobs, therefore, you must take over, there is production loss, therefore you must take over the unit.' and while taking over the unit, you will also pay for the sins of the people who over a period of time mulcted the units I am sure this House is not going to accept that proposition It cannot

श्री ओम प्रकाश त्यागी : तो लोग फैक्टरी में पैसा क्यों लगायेंगे ?

श्री जार्ज फर्नान्डिस : फैक्टरियों में पैसा कोई इसलिए नहीं लगाता है कि उस फैक्टरी को चलाने वाला जो भी मालिक है, वह कारखाने को पहले लूटे और उसके बाद यह सदन लूट को पूरा करने के लिए सब का

पैसा भरने का काम करे । यह काम दुनिया में कहीं नहीं हो सकता है और हमारे देश में भी नहीं हो सकता है ।

पैसा लगाते वक्त इन्वैस्ट करने वाला रिस्क जरूर लेता है । शेयर होल्डर का यह भी काम है कि वह देखे कि कारखाना ठीक चल रहा है या नहीं, बीमारी की दशा में कारखाना चलाने वाला आदमी ठीक ले जा रहा है या नहीं, इसके बारे में शेयर होल्डर को भी सोचना चाहिए ।

हमने यह प्रस्ताव किया है कि सिक इंडस्ट्रीज के बारे में जिस नीति की मैंने जिक्र किया, उस नीति के चलते हम यह प्रस्ताव करना चाहेंगे कि जो लोग किसी भी यूनिट को सिक बनाते है, उनके बारे में क्या इलाज करना है, हम जरूर इसके बारे में विचार करेंगे और उसे हम सदन के सामने रखेंगे । .....

श्री वसन्त साठे (अकोला) : सभापति महोदया ....

SHRI C. N. VISVANATHAN (Tirupattur): Please speak in English.

SHR VASANT SATHE: To safeguard the interests of the workers, please do not pay any compensation for the employers.

SHRI GEORGE FERNANDES: That is our primary concern, Mr. Sathe. That is our primary concern. It has always been the primary concern of those who sit on this side of the House I cannot speak for those who sit on that side of the House....

SHRI C. M. STEPHEN (Idukki): Forget about it. Everything is given to you. Victoria Cross to you.

SHRI GEORGE FERNANDES: My friend, Prof. P. G. Mavalankar, this morning raised certain pin-pointed questions. He asked me about the details of the mismanagement of this unit. It is a long story and I do not think I would like to take the time of the House in reciting all the aspects of mismanagement. I could quickly give some of the salient features of the kind of mismanagement that was noticed, that came to light when the enquiry was first made.

1. Unsound and imprudent financial policies: The management declared dividend amounting to Rs. 11 lakhs in 1969-70, even though in the year 1968-69 the company suffered a loss of Rs. 4 36 lakhs. In the year 1969-70 there was a loss of Rs. 32.47 lakhs.

2. Injudicious and defective planning in procurement of capital equipment: Out of a total value of plant and capital equipment worth Rs. 190 lakhs most of the imported machinery worth Rs. 41 lakhs remained uninstalled for four years after procurement. As a result, plant capacity remained highly imbalanced.

3. Lack of professional management and expertise: During the last two years, before the take-over, the Board consisted of only members of the family—two Managing Directors, Chairman and other Director, all belonging to the same family.

Further key positions in purchase, sale and production shops were managed by other members of the family.

मैंने कहा है कि अभी हम इस बारे में विस्तार में नहीं जायेंगे, क्योंकि यह कोई खास मतलब नहीं रखता है । मगर मैं कहना चाहूंगा कि अब कोई कारखाना बीमार न हो, इस के लिए हम लोगों को प्रयास करना चाहिए । पिछले कुछ महीनों में जो नीतियां हम ने बनाई है, उन के अनुसार हम ने हर एक कारखाने की हालत को मानिटर करने की दृष्टि से कदम उठाये हैं । फिनांशल इंस्टीटयूशन्स को उसके

साथ जोडा है, क्योकि बैक कर्जा देते है और सबसे पहले अगर किसी को पता चलता है कि कारखाना बीमार पड रहा है तो वह बैक को पता चलता है। जब बैक का कर्जा वापस होना नही शुरू होता है, तो यह पता लगता है कि मामला बिगड गया है। हम न पिछले कुछ महीना मे फिनाम मिनिस्ट्री, रिजर्व बैक और इडस्ट्रीज मिनिस्ट्री म मानिटरिग सैल्ज की व्यवस्था की है और ये तीना मिल कर इस काम म लगे हुए है जिससे हमे बीमारी की अवस्था पर राक लगाने मे मदद मिल सके।

कल हमारे मित्र, श्री विनायक प्रसाद यादव, ने दामो को ले कर काफी हल्ला मचाया। उन्होने कहा कि पहले उन्हे मेर भाषण सुनने मे काफी मजा आता था, लेकिन अब उनको परेशानी हो रही है और उन्होन दामो को लेकर बहुत कुछ कहा। उन्होन कहा कि इस कारखाने को जो मुनाफा हो रहा है, वह दाम बढा कर हो रहा है। आज भी श्री राम किशन ने यह सवाल उठाया कि पहले इस कारखाने को घाटा होता रहा है और अब उसे करोडो रुपयो का जो लाभ हुआ है, वह दाम बढा कर हुआ है या किसी और कारण से हुआ है।

यह ठीक है कि पिछले पाच वर्षो म ट्रेक्टरो के दाम बढे है। लेकिन जो दाम बढे है वे केवल हिन्दुस्तान ट्रैक्टर के दाम नही बढे है, बल्कि इस देश मे ट्रेक्टरो के दाम आम तौर पर बढाये गये है—कई बार बढाय गय है। (व्यवधान) बडे हार्सपावर और छोटे हार्सपावर दानो के दाम बढे है। जहा तक दामो का घटाना सभव है, वहा तक हम घटाने का प्रयास करेगे। लेकिन मै इस समय कुछ नही कह सकता हू, क्योकि दामो का मामला कोई एक कारखाने को ले कर तय नही हो सकता है। दामो का मामला हर चीज के साथ जुडा हुआ है—बिजली के खर्चे, पुर्जो, इनपुट्स से लेकर तनख्वाह बढाने तक से जुडा हुआ है। इसलिए अकेले ट्रैक्टरो के दाम की नीति का ऐलान करना हमारे लिए ठीक नही होगा।

श्री ओम प्रकाश त्यागी ड्यूटी भी बहुत ज्यादा है। जितनी कीमत नही होती है उतनी ड्यूटी लगाते है।

श्री जार्ज फर्नांडिस वह तो समूची सरकार की नीति पर आधारित है। मै स्वीकार करता हू कि दामो मे ड्यूटी का हिस्सा बहुत है। हिन्दुस्तान म जो मोटर-गाडी चलती है आधे उसके दाम है और आधी ड्यूटी है। यह बात हम मानत है। लेकिन इन लोगो ने पिछले तीस बरस मे जो ढाचा बनाया है उसका हमने लिया है। हम लोगो का थोडा सा सब करना चाहिए।

नीस वर्ष के मामला का डिसमैंटिल करने मे कुछ ना समय लग जायेगा। किसी एक क्षेत्र की बात को ले कर बहस नही हो सकती है। बहस होनी चाहिए समूची सरकार की नीति को लेकर—ड्यूटी एक्साइज टैक्सज प्राइसज ये सारी चीजें एक दूसरे के साथ जुडी हुई है और सरकार के पूरे खर्च के साथ तथा देश के निर्माण मे लगने वाली पूरी पूजी के साथ ये चीजे जुडी हुई है। इसलिए इस पर हम लोग अलग चर्चा कर सकते है। वह चर्चा लगातार चल रही है। हर दल कर रहा है, यह समद भी कर रही है। इसलिए मै उस चर्चा मे नही जाऊगा। लेकिन चूकि हमारे मित्र विनायक प्रसाद यादवजी ने कुछ ऐसा एक माहौल यहा पर बनाने का प्रयत्न किया और चूकि यह बात बार-बार कही जाती है कि दामो के कारण हिन्दुस्तान ट्रैक्टर्स का मामला

आप लोग कुछ ठीक कर पाए तो मैं यह कहना चाहता हूं कि यह बात ठीक नहीं है। पचास हार्स पावर्स के जो ट्रैक्टर्स हैं देश में वह सिर्फ दो ही है। एक तो हिन्दुस्तान टैक्टर है और दूसरा है टाफे 504, 50 हार्स पावर का। एक तीसरा है फोर्ड (Ford —3600) जो 46 हार्स पावर का है लेकिन उसको भी पचास के साथ जोड़ दिया जाता है। (Ford—3600 जो 46 हार्स पावर का टैक्टर है 1973 के मई महीने मे उसका दाम था 35,595 रुपये जो आज है 59,092 रुपये। टाफे का जो दाम है वह 1975 मे था 48252 रुपये और आज उस का दाम है 57082 रुपया। हिन्दुस्तान ट्रैक्टर का दाम 1973 मे था 39155 रुपये और आज उसका दाम है 54,465 रुपये।

एक माननीय सदस्य : टेक ओवर मे पहले कितना दाम था ?

श्री जार्ज फर्नांडिस : टेक ओवर मे पहले का मेरे पास नही है लेकिन 1-4-73 मे मेरे पास सूचना है। उस समय 39,155 रुपये उसका दाम था और आज है, 54,165 रुपय।

The point is this that in this horse-power range of 50, this is the cheapest tractor available in India, that is, the tractor produced by a unit that has been managed by the public sector for the last 5 years.

SHRI A. K. ROY (Dhanbad): What is the international price of this tractor?

SHRI GEORGE FERNANDES: I need notice. I don't have knowledge of the international price of the tractors. My submission is that there has been a price rise. But if anybody suggests that Hindustan Tractors is today in the black because it went in for price rise, that is not correct. There has been a general price rise of all tractors in the country. There has been a certain price control which prevailed at a certain point of time, known by, what is called, Voluntary Price Control and then there was some form of monitoring and regulation of price that was going on. It is not correct to suggest that any special favour was shown to them. The factory has been able to undo some of the things about which I read but just now. It has provided us with efficient, professional management. There has been greater involvement of the workers. This is what has brought this factory from the red into black.

श्री राम जीवन सिंह (बलिया) 1971 में हिन्दुस्तान ट्रैक्टर का दाम था 24 हजार रुपया, टेक ओवर के बाद हो गया 39 हजार रुपया और अब इस समय है 54 हजार रुपया।

श्री जार्ज फर्नांडिस मै मानता हू। लेकिन 1973 में इस अकेले ट्रैक्टर का दाम नही बढ गया। 73 मे सारे देश के सारे ट्रैक्टर्स का दाम उस समय जो सरकार थी उसने बढाया वह चाहे जिस कारण से भी किया, सारी स्थिति देख कर किया होगा वह मै नही कह सकता लेकिन लगातार 73 से ले कर 76 तक ये दाम बढे है।

श्री चंदन सिंह (कैराना) इस साल भी 5 हजार रुपये इटरनेशनल पर बढ गए है।

श्री जार्ज फर्नांडिस : वह तो 35 हार्स पावर की बात आप कर रहे है। मै मानता हू। मै इनकार नही कर रहा हू। दाम तो बढे है। दाम बढाए गए है या बढे है। पिछले कुछ वर्षों मे बढ़ते गए है और इस समय भी जब एक्साइज की बात आती है, ड्यूटी की बात आती है, उसके पुर्जे महंगे होने की बात आती है बिजली महंगी होने का सवाल आता है, मजदूरो की तनख्वाह और वेतन को उसके साथ जोड़ने का सवाल आता है तो दाम तो बढने वाले है। मैं सदन मे इतना ही निवेदन

[श्री जार्ज फर्नांडिस]

करना चाहूंगा कि दाम के सवाल को अकेले दाम के रूप में ही नहीं देखना चाहिए बल्कि सारे मसलों को साथ लेकर ही देखना चाहिए। कोई भी सवाल आप पेश करेंगे तो उसके सारे पहलुओं पर विचार करके देखना होगा। (व्यवधान)

MR. CHAIRMAN: Please do not interrupt the Comrade Minister. He is giving his replies to various questions raised by the hon. Members. I think everybody will benefit if you listen to him patiently. Let him finish what he wants to say.

SHRI GEORGE FERNANDES: Comrade Chair Person, I think I have answered most of the points the hon. Members have made. There is one point about workers' dues. This take-over act makes a provision for payment of all dues of the workers and these dues amount to over Rs. 30 lakhs and the pay of the workers of pre-takeover and post-take over period will be taken care of in the compensation that is being paid now. Provision for the same has also been made in the Act. Comrade Chair Person, I commend this Bill to the House.

MR. CHAIRMAN: There are three amendments. Amendment No. 1 was moved by Shri Hukmdeo Narain Yadav. Are you pressing?

SHRI HUKMDEO NARAIN YADAV (Madhubani): No, Madam. I beg leave of the House to withdraw my amendment.

Amendment No. 1 was, by leave, withdrawn.

MR. CHAIRMAN: There is amendment No. 3 moved by Dr. Vasant Kumar Pandit. He is not here. I shall put it to the vote.

Amendment No. 3 was put and negatived.

MR. CHAIRMAN: Now, there is amendment No. 6 moved by Shri Vinayak Prasad Yadav. Are you pressing?

SHRI VINAYAK PRASAD YADAV (Saharsa): No, Madam. I beg leave of the House to withdraw my amendment.

Amendment No. 6 was, by leave, withdrawn

MR. CHAIRMAN: The question is:

"That the Bill to provide for the acquisition and transfer of the undertakings of Hindustan Tractors Limited, Vishwamitri, Vadodara, for the purpose of ensuring the continuity of production of goods which are vital to meet the needs of the general public and for matters connected therewith or incidental thereto, be taken into consideration."

.... *The motion was adopted.* ....

MR. CHAIRMAN: Now we take up clause by clause consideration. There are no amendments to clauses 2 to 7. I shall put them to the vote of the House.

The question is:

"That Clauses 2 to 7 stand part of the Bill."

The motion was adopted.

Clauses 2 to 7 were added to the Bill.

Clause 8—(Payment of Amount)

MR. CHAIRMAN: There is one amendment No. 2 by Shri Nirmal Chandra Jain. He is not here.

I shall now put Clauses 8 to 36 to the vote of the House.

The question is:

"That Clauses 8 to 36 stand part of the Bill."

The motion was adopted.

Clauses 8 to 36 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula, the Preamble and the Title were added to the Bill.

SHRI GEORGE FERNANDES: I move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The Motion was adopted.

14.45 hrs.

PUBLIC SECTOR IRON AND STEEL COMPANIES (RESTRUCTURING) AND MISCELLANEOUS PROVISIONS BILL—*Contd.*

MR. CHAIRMAN: The House will now continue the discussion on the Public Sector Iron and Steel Companies (Restructuring) and Miscellaneous Provisions Bill. Only thirty minutes are left in the time allotted to this Bill. So, I would request the hon'ble Members to be very very brief. Shri A. K. Roy.

SHRI A. K. ROY (Dhanbad): Comrade Chairman, the hon'ble Members of this House are intelligent enough to know that the entire Bill aims at centralisation of the powers and not decentralisation of the powers.

Madam Chairman, this Janata Party failing to re-structure the society and its economy have started re-structuring the organisations they have got. One hon'ble Minister is restructuring the Fertiliser Corporation of India in one direction making many companies as holding companies whereas another Minister of the same Cabinet is having another direction in restructuring his own organisation.

Madam Chairman, you know that the whole aim of this Bill is that the tallest Minister who has one of the tallest public sector undertaking wants to have an iron rule over the iron and steel industry and that is the reason and the aim for bringing forward this Bill. He wants to be monarch of this industry and now the House has to decide whether we want to make him monarch or not.

Madam Chairman, you know when we represent the workers sentiments in the present system, decentralisation means the rule of the burcaucrats and centralisation means the rule of the ministers. When the choice is between the ministers and the bureaucrats, our choice is between a frying pan to fire. We do not know whom to choose. A number of Members on this side attacked the Bill that centralisation should not be there but I want to support the Bill because it is better to have one big devil rather having many small devils. If we have a devil in the form of a minister whom we can catch in the Parliament and cust to size that is better. Therefore, on this plea I support the Bill.

Now, Madam Chairman, he wants more power But power for what? What is the position in Bokaro? Today the entire two blast furnaces are closed and there is no negotiation. The crane operators are on strike. The hon. Minister said that he wanted to regularise the contract workers and the entire supply workers in the industry are on strike demanding regularisation. What for he wants power? Will the Minister promise that these things which remain postponed indefinitely will be considered? He promised that there would be an incentive scheme in an uniform pattern in all the steel industries and the Bhilai scheme would be adopted at Bokaro. It is still pending. He has said many things. But he wants power. For what? He must explain why he wants power. Now, the House is disturbed and also we were perplexed when he made a statement that he wanted to import low ash coking coal from abroad. It is very horrifying and at the same time what is the point without any reason or rhyme, of importing coking coal from abroad? If the idea is to import coking coal from abroad, what is the reason behind